

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. I**

Service Tax Appeal No. 56566 of 2013

[Arising out of Order-in-Appeal
No. 64/ 2012 dated 26.11.2012 passed by the Commissioner of
Customs & Central Excise, Raipur (CG)]

M/s. Hanumant Construction. Appellant
Pvt Ltd.

Vs.

Commissioner of Central Excise Respondent
Raipur

Appearance:

None for the Appellants
Shri Sanjay Jain, AR for the Respondent

CORAM:

Hon'ble Mr. Justice (Dr.) Satish Chandra, President
Hon'ble Mr. V. Padmanabhan, Member (Technical)

Date of Hearing/ Decision: 22.12.2017

FINAL ORDER NO. 58704 /2017

Per: Justice (Dr.) Satish Chandra:

List revised. None is present for the appellant nor there is any
adjournment application available on record inspite of notice served.
It shows that appellant is not interested to pursue the case.

2. It may be mentioned that as per the maxim VIAILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

3. In view of above, application is dismissed for default with liberty to come again for recalling this order subject to satisfying the reason for the default but within prescribed time.

(Dictated and pronounced in the open Court)

(V. Padmanabhan)
Member (Technical)

(Justice (Dr.) Satish Chandra)
President

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